

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 104

CP (IB) No. 228(CH) 2022

IN THE MATTER OF:

Jammu and Kashmir Bank Limited

...Petitioner

Vs.

Dinesh Soin

...Respondent/ Personal Guarantor

Under Section: 95(1), IBC 2016

Order delivered on 18.04.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Mayank Mathur, Advocate

For the RP : Mr. Vishal Hirawat, Advocate

For the Respondents
Personal Guarantors : Mr. Kartik, Advocate

ORDER

Learned counsel for the personal guarantors have not filed their objections despite opportunity given. This matter is related to year 2022. Last opportunity is given to the learned counsel for the personal guarantors for filing objections subject to payment of cost of Rs. 5,000/- to be deposited in Prime Minister's National Relief Fund. Let the same be filed within two weeks with a copy in advance to the counsel opposite. Response

thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. List the matter on 29.05.2024.

-sd-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM